GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

No.F.10/5/63-SH(R)-I

New Delhi-11, the 1st July, 1963.

NOTIFICATION

In exercise of the powers conferred by article 239 of the Constitution and Section 46 of the Government of Union Territories Act, 1963 (20 of 1963), and all other powers enabling him in that behalf, and in super session of the existing rules and orders on the subject, the President is pleased to make the following Rules, namely:-

- 1) Short Title: These Rules may be called the Business of the Government of Pondicherry (Allocation) Rules, 1963.
- 2) Definitions: In these Rules unless the context otherwise requires:-
- (a) "the act" means the Government of Union Territories Act, 1963 (20 of 1963);
- (b) "the Administrator" means the Administrator of the Union Territory of Pondicherry;
- (c) "the Council" means the Council of Ministers appointed under Section 44 of the Act;
- (d) "the Government" means the Government of Union of Territory of Pondicherry.
- (e) "Secretary" means a Secretary in a department and include Secretary to the Administrator, and Chief Secretary and
 - (f) "Schedule" means a schedule appended to these Rules.
- 3) <u>Allocation of subjects to departments etc</u>: The entire business of the Government shall be transacted in the Department and offices (all of which are hereinafter referred to as "Department") specified in the schedule and shall be classified and distributed between those Departments and offices as laid down therein.

Provided that the Administrator may, from time to time make such additions to, or modifications in the list of business allotted to a Department as he thinks fit.

4) <u>Allocation of Departments among Ministers</u>: - The Administrator shall, in consultation with the Chief Minister, allocate to the Ministers so much of business of the Government as relates to matters with respect to which the Council is required under Section 44 of the Act to aid and advise the Administrator in the exercise of his functions and for that purpose assign one or more Departments to the charge of a Minister:

Provided that nothing in this rule shall prevent the assignment of one department to the charge of more than one Minister.

5) <u>Official head of Departments</u>:- There shall be a Secretary for each Department who shall be the official head of that Department:

Provided that:-

- a) more than one Department may be placed in charge of the same secretary;
- b) the work of a Department may be divided between two or more secretaries.

A.N. MEHTA
Director Gen-Pondicherry,
Ministry of External Affairs.

GOVERNMENT OF PONDICHERRY CONFIDENTIAL AND CABINET DEPARTMENT (G.O.Ms. No.49, dated 16th April 1985.)

ORDER

Notification dated 13th March 1985 of the Government of India, Ministry of Home Affairs is published for general information.

F. PAHNUNA, Chief Secretary to Government.